

ITEM NO.6 Court 4 (Video Conferencing) SECTION III-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No.1918/2021 in C.A. No. 5041/2021

SUPERTECH LTD

Petitioner(s)

VERSUS

EMERALD COURT OWNER RESIDENT WELFARE ASSOCIATION Respondent(s)

(FOR ADMISSION and IA No.155952/2021-EXEMPTION FROM FILING O.T. and IA No.155951/2021-CLARIFICATION/DIRECTION, IA No. 165055/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 155951/2021 - CLARIFICATION/DIRECTION, IA No. 155952/2021 - EXEMPTION FROM FILING O.T.)

WITH

CONMT.PET.(C) No. 924/2021 in C.A. No. 5042/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 978/2021 in C.A. No. 5041/2021 (III-A)

CONMT.PET.(C) No. 972/2021 in C.A. No. 5045/2021 (III-A)  
(WITH IA No. 166329/2021 - EXEMPTION FROM FILING PAPER BOOKS)

CONMT.PET.(C) No. 971/2021 in C.A. No. 5042/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 923/2021 in C.A. No. 5042/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 925/2021 in C.A. No. 5042/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 926/2021 in C.A. No. 5042/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 927/2021 in C.A. No. 5042/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 928/2021 in C.A. No. 5042/2021 (III-A)  
(FOR ADMISSION)

Miscellaneous Application Diary No(s). 28975/2021 (III-A)  
(WITH APPLN.(S) FOR PERMISSION, APPLN.(S) FOR APPROPRIATE  
ORDERS/CLARIFICATION/DIRECTIONS, APPLN.(S) FOR  
INTERVENTION/IMPLEADMENT)

CONMT.PET.(C) No. 937/2021 in C.A. No. 5041/2021 (III-A)  
(FOR ADMISSION)

MA 1968/2021 in C.A. No. 5041/2021 (III-A)  
(IA No. 160526/2021 - CLARIFICATION/DIRECTION)

CONMT.PET.(C) No. 967/2021 in C.A. No. 5041/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 968/2021 in C.A. No. 5041/2021 (III-A)  
(FOR ADMISSION)

CONMT.PET.(C) No. 979/2021 in C.A. No. 5041/2021 (III-A)

Date : 12-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE A.S. BOPANNA

Mr. Gaurav Agrawal, Adv. (A.C.)

For Petitioner(s) Mr. Abraham C Mathews, Adv.  
Cps 924,971,923 Mr. Nishe Rajen Shonker, AOR  
925,926,927,928/21 Ms. Anu K. Joy, Adv.  
Mr. Alim Anwar, Adv.

CP 937,979/21 Mr. Abhay Pratap Singh, AOR  
Mr. Aaryaan Sadanand, Adv.  
Ms. Vanshika Gupta, Adv.

MA 1968/21 Mr. Parag P. Tripathi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Anshuman Srivastava, Adv.  
Mr. Rishabh Parikh, Adv.  
Mr. S. Sahil Reddy, Adv.  
Mr. E. C. Agrawala, AOR

CP 978/21 Mr. Pankaj Jain, Sr. Adv.  
Mr. Gaurav Mittal, Adv.  
Mr. Divya Suri, Adv.  
Mr. Sachin Bhardwaj, Adv.  
Mr. Sandiv Kalia, Adv.  
Mr. V G R Achary, Adv.  
Dr. Sushil Balwada, AOR

CP 972/21 Mr. Mohammed Sadique T.A., AOR

CP967,968/21 Mr. Rahul Malik, Adv.  
Ms. Rupali Sharma, AOR

MA D 28975/21 Ms. Mahima Gupta, AOR

For Respondent(s)

**applicant**  
**MA 1918/21**

**Mr. Ravindra Kumar, Sr. Adv.**  
**Mr. Binay Kumar Das, AOR**  
**Ms. Priyanka Das, Adv.**

**MA D 28975/21**

**Mr. Aseem Malhotra, Adv.**  
**Mr. Rajeev Singh, AOR**  
**Mr. Samant Singh, Adv.**  
**Mr. Kumar Arunish Singh, Adv.**

**Mr. Jayant Bhushan, Sr. Adv.**  
**Mr. Anish Agarwal, AOR**  
**Mr. Amartya Bhushan, Adv.**

**Mr. Ravi Prakash Mehrotra, AOR**

**Mr. Pulkit Agarwal, AOR**

**Mr. Ravindra Raizada, Sr. Adv.**  
**Mr. Rajeev Kumar Dubey, Adv.**  
**Mr. Ashiwan Mishra, Adv.**  
**Mr. Kamendra Mishra, AOR**

**Mr. Bhakti Vardhan Singh, AOR**

**Mr. R. Chandrachud, AOR**

**Mr. Tarun Gupta, AOR**

**Mr. Amar Dave, Sr. Adv**  
**Mr. Ashutosh Kumar, Adv**  
**Mr. Pulkit Agarwal, AOR**

**UPON hearing the counsel the Court made the following**  
**O R D E R**

- 1 Mr Ravindra Kumar, senior counsel appearing on behalf of NOIDA, states that initially, Supertech Ltd had proposed an agency for carrying out the work of demolition. A reference was made to CBRI for its approval. At that stage, Supertech proposed another agency to carry out the work of demolition and the process of compliance is being delayed.
- 2 In this backdrop, Mr Ravindra Kumar seeks to file additional documents indicating the updated position as of date.

- 3 Mr Parag P Tripathi, senior counsel appearing on behalf of the developer, states that there is no objection to the work of demolition being carried out by either of the two agencies proposed in terms of the order of this Court and NOIDA authorities may proceed accordingly.
- 4 The application for filing additional documents by NOIDA be circulated, in the meantime.
- 5 List the Miscellaneous Applications and the Contempt Petitions on 17 January 2022.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**